

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 49/2019
In
O.A. No. 4349/2015**

This the 30th day of August, 2019

**Hon'ble Ms. Jasmine Ahmed, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Tilak Raj Gupta,
S/o Late Sh. Bishamber Dass,
R/o 40C-Masjid Moth,
DDA Flats (Phase-II),
New Delhi-110048.

...Petitioner

(By Advocate: Sh. Mayank Joshi with Sh. R.K. Jain)

VERSUS

1. Smt. Poonam Chadha
Pay and Accounts Officer
Govt. of NCT of Delhi
West Block-7, R.K. Puram,
New Delhi-110066.
2. Sh. Roshan Singh
The Branch Manager
State Bank of India
Masjid Moth Branch
Panchsheel Enclave
New Delhi.

... Respondents

(By Advocate: Sh. Anuj Kumar Sharma for R-1 and
Ms. Jaya Tomar for R-2)

ORDER (Oral)

Hon'ble Ms. Jasmine Ahmed:

Heard the parties.

2. An order was passed by this Tribunal on 29.11.2017, in which the operative portion (Para 9) reads as under:-

“9. In the conspectus of the discussions in the foregoing paras, the respondents are directed not to recover the excess payment of Rs.2,56,799/- They are further directed to refund the amount of Rs.90,000/- already recovered from the applicant. I also uphold the action of the respondents to re-fix the pension of the applicant at the normal rate of Rs.7290/- p.m. w.e.f. 1.1.2006 and at the rate of Rs.8853/- after he attained the age of 80 years on 5.6.2012.”

3. In pursuance of the order of this Tribunal, the compliance affidavit has been filed by the Respondent No. 2 on 30.04.2019. In the statement of account (Annexure-A) annexed by them, it is seen that Rs. 90,000/- has been refunded to the applicant and they have not recovered any excess payment from the petitioner. Also, as per the order, pension of the petitioner has been re-fixed.

4. Accordingly, the order of the Tribunal has been duly complied with. Hence, CP is closed. Notices are discharged.

(Aradhana Johri)
Member (A)

/akshaya/

(Jasmine Ahmed)
Member (J)